

THE HYDERABAD LEGISLATIVE ASSEMBLY (MEM-
BERS' SALARIES AND ALLOWANCES) ACT, 1952.

No. XIX of 1952.

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* THE HYDERABAD LEGISLATIVE ASSEMBLY
(MEMBERS' SALARIES AND ALLOWANCES)

ACT, 1952.

No. XIX of 1952.

*An Act to Provide for salaries and allowances of members
of the Hyderabad Legislative Assembly.*

Whereas it is expedient to provide for the salaries and Preamble.
allowances of Members of the Hyderabad Legislative As-
sembly;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad Legisla- Short title and
tive Assembly (Members' Salaries and Allowances) Act, 1952. commencement.

(2) It shall come into force at once.

2. In this Act—

(1) "Assembly" means the Hyderabad Legislative Definitions.
Assembly constituted under the Constitution of
India;

(2) "Deputy Speaker" means the Deputy Speaker of
Assembly;

(3) "Member" means a Member of the Assembly;

(4) "Minister" means a Minister appointed under
Article 164 read with Article 238 of the Consti-
tution of India, [and includes a Deputy Minister] ;

(5) " Speaker" means the Speaker of the Assembly.

*Published in Gazette Extraordinary No. 56, dated 17th April, 1952.
†Inserted by Act No. XI of 1954, published in Gazette Extraordinary
No. 91, dated 21st April, 1954.

Salaries and Allowances of [1952 : HYD. ACT XIX
Members

Salaries and Allowances to be paid to Members.

3. With effect from the date of publication of election of a Member to the Legislative Assembly under Section 67 of the Representation of the People Act, 1951, there shall be paid to each Member—

(a) a salary at the rate of I.G. Rs. 200 per month ;

(b) a daily allowance at the rate of I. G. Rs. 12-3-0 for each day on which the Member attends the session of the Assembly or the meeting of a Committee of the Assembly at the place where such session or meeting is held ; and

(c) a travelling allowance for journey undertaken for the purpose of attendance at such place and for return journey from such place not the rate admissible for the time being to first class officers under the Hyderabad Civil Service Regulation.

*Minister, Deputy Minister, Speaker, Deputy Speaker, etc. not entitled to salary or allowance under this Act.

*[4. Notwithstanding any thing contained in this Act :—

(a) a Minister,

(b) a Deputy Minister,

(c) the Speaker,

(d) the Deputy Speaker,

(e) the Chief Parliamentary Secretary, a Parliamentary Secretary, a Parliamentary Under-Secretary, the Chief whip or the Deputy Chief Whip, if any,

shall not be entitled to any salary or daily allowance under this Act by reason of the fact that he is a Member.]

Power of Govt. to make rules.

5. (1) As respects all matters for which no express provision has been made in this Act including holidays to be counted as days for the purpose of clause (b) of Section 3 the Government may make rules for the purpose of carrying out the purposes of this Act.

(2) Rules made under this section shall have effect as if enacted in this Act.